

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "SMC" NEW DELHI**

BEFORE SHRI CHALLA NAGENDRA PRASAD, JUDICIAL MEMBER

M.A No. 424/DEL/2019
(In ITA No. 7726/DEL/2017) (A.Y. 2009-10)

M/s Shishya Edutech (P) Ltd., 4346/4-C, 1 st Floor, Ansari Road, Daryaganj, New Delhi. C/o Shri S.K. Sahpathi, H.No.579, Sector-16A, Faridabad-121002.	<u>बनाम</u> Vs.	The Income Tax Officer, Ward 23(2) New Delhi.
PAN No. AAHCS9225R		
अपीलार्थी Appellant		प्रत्यर्थी/Respondent

Appellant by	Shri Shivam Garg, Adv.
Respondent by	Shri Vivek Vardhan, Sr. DR

Date of Hearing	12.01.2024
Date of Pronouncement	23.08.2024

आदेश /O R D E R

This Miscellaneous Application is filed in respect of order dated 01/04/2019 passed by the Tribunal.

2. At the time of hearing, the Ld. AR submitted that the assessee has opted under VSVS and same is accepted by the Department. Copy of Form 5 issued by Pr. CIT for settlement of arrears of taxes for the assessment year concerned was furnished. Therefore, through letter

dated 19.10.2023 the Ld. Counsel requested for withdrawal of Miscellaneous Application. The Ld. DR does not have any objection.

3. I have perused the letter dated 19.10.2023 of the assessee for withdrawal of the Miscellaneous Application. The prayer for withdrawal is allowed and the Miscellaneous Application is dismissed as withdrawn.

4. In result, the Miscellaneous Application is dismissed.

Order pronounced in the Open Court on 23/08/2024

**Sd/-
(C.N. PRASAD)
JUDICIAL MEMBER**

Dated: 23/08/2024

*Kavita Arora, Sr. PS

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

**ASSISTANT REGISTRAR
ITAT NEW DELHI**